

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-700/ND/2020**

IN THE MATTER OF:

M/s. GS Steel

...PETITIONER

Vs.

M/s. SKC Infra Tech Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sumant Batra, Advocate

For the Respondent/ Corporate-debtor :Mr. Avtaar Singh, Advocate

ORDER

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that he has moved an interim application and prayed for 2 days' time to file reply. The time prayed for is granted and no more further time will be granted for filing the reply. If reply is not filed within the next 2 days the right to file reply will be closed. Ld. Counsel for the operational creditor is directed to file the reply to the IA within a week days. No more filing of interim application is allowed in this matter. The matter will be heard and decided on merits. Let the matter be listed on 14th January, 2021.

- Sd -

Member (T)

- Sd -

Member (J)

(Annu)